

Sl. No.	State	State AG Audit/Year	Finding/Observations
10.	Uttarakhand	2010-11	<ul style="list-style-type: none"> • lack of drinking facility and toilets, electricity, kitchen in some schools. • delay in construction of KGBV schools.

ACR - Additional Classroom

KGBV - Kasturba Gandhi Balika Vidyalaya

Plan for e-auctioning of coal blocks

*356. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COAL be pleased to state:

(a) whether Government intends to e-auction the coal blocks cancelled by the Supreme Court in September, 2014;

(b) the detailed plans for auctioning of these blocks; and

(c) the efforts that have been made to ensure that power tariffs do not hike after the auction of these coal blocks?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interests in the mines/blocks along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to Government company, as the case may be. Rules providing for procedure and criteria for allocation of cancelled coal blocks have also been framed and notified on 11.12.2014. The allocation of coal blocks would now be made in pursuance of the provisions of Ordinance and Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal. The auction of coal blocks shall be in e-auction mode in order to keep the process transparent. Necessary steps have been initiated to commence the process of allocation of coal blocks.

The Government is contemplating a methodology for auction of coal blocks for power sector which is transparent, encourages greater competition and efficiency and optimizes power tariffs.

Development of coastal economic regions

*357. SHRI M.P. ACHUTHAN: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has a plan to develop ten coastal economic regions (CERs) for modernization of ports and efficient evacuation; and

(b) if so, the details thereof and the time-frame by when this project would be implemented?

THE MINISTER OF SHIPPING (SHRI NITIN JAIRAM GADKARI): (a) and (b) No, Sir. However, Government of India is in the process of evolving a model of port-led development through the Sagar Mala Project which would connect the ports with their hinterland through road, rail, inland waterways and coastal shipping and also promote comprehensive growth of the hinterland.

Reduction in fitness age of private vehicles

*358. DR. CHANDAN MITRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to reduce the fitness age of private vehicles from 15 years to 10 years;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by Government to reduce the number of privately owned unfit vehicles from the roads and prevent such vehicles from holding up traffic due to frequent break downs in the middle of the street?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) No Sir, There is no such proposal to reduce the fitness age of private vehicle from 15 years to 10 years at present.

(b) Does not arise in view of (a) above.

(c) As per sub-section (7) of section 41 of Motor Vehicles Act, 1988 (MV Act) a certificate of registration issued under sub-section 3 of section 41 of MV Act, in respect of a motor vehicle, other than a transport vehicle, shall, subject to provisions contained in the MV Act, be valid only for a period of 15 years from the date of issue of such certificate and shall be renewable. The renewal of the certificate of registration is done based on the fitness of the motor vehicle as per the provisions contained in section 44 and 45 of the MV Act by the Registering Authority under the concerned State Governments. Rule 62 of Central Motor Vehicles Rules, 1989 (CMVRs), provides that for a transport vehicle a certificate of fitness granted under section 56 of MV Act shall be granted or renewed for two years in respect of new vehicles and shall be renewed for one year at a time subsequently.